

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 13<sup>th</sup> September, 2023.**

**No. LJ(A) 23/85/Pt.II/94** - In exercise of the powers conferred by proviso to article 309 read with article 234 of the Constitution of India, the Governor of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Meghalaya Judicial Service Rules, 2006 hereinafter referred to as the principal rules, namely:-

1. **Short title and commencement.**- (1) These rules may be called the Meghalaya Judicial Service (Amendment) Rules, 2023.  
(2) They shall come into force at once.
2. **Amendment of rule 2.**- In the principal rules, in rule 2,-
  - (i) in clauses (a) and (f), for the words "Gauhati High Court" the words "High Court of Meghalaya" shall be substituted.
  - (ii) in clause (h), the words "Commission" shall be deleted.
3. **Amendment of rule 9.**- In the principal rules, in rule 9 for the words "Gauhati High Court" the words "High Court of Meghalaya" shall be substituted.
4. **Amendment of rule 11.**- In the principal rules, in rule 11,-
  - (a) for the existing sub-rule (1) the following shall be substituted, namely,-  
"(1) All vacancies in Grade II of the service by promotion shall be filled up in accordance with the description and time schedule mention in Schedule-F."
  - (b) after the existing sub-rule(1) the following new sub-rule (1a) shall be inserted, namely,-  
"(1a) All vacancies in all Grade III of the service by direct recruitment shall be filled up in accordance with the description and time schedule mentioned in Scheduled- G."
  - (c) in sub-rule (2), the sentence "It shall also indicate that an additional list of selected candidates would be prepared as per sub-rule (5)" shall be omitted.
  - (d) in sub-rule (4), for the word "equal" the word "double" shall be substituted.
  - (e) sub-rule (5) shall be omitted.
  - (f) for the existing sub-rule (6), the following shall be substituted, namely,-  
"(6) The list so prepared under sub-rule (4) above shall be published and they shall be valid till publication of a subsequent select list."
  - (g) for the existing sub-rule (7), the following shall be substituted, namely,-  
"(7) Candidates whose names are included in the list prepared under sub-rule (4) above shall be considered for appointment in the order in which their names appear in the list and subject to rule 9, they may be appointed by the appointing authority in the vacancies notified under sub-rule (1a) above."
  - (h) in sub-rule (8), the word, figure and number "or (5)" shall be omitted.
5. **Amendment of rule 21.**- In the principal rules, in rule 21, sub-rule (4) shall be omitted.
6. **Amendment of rule 28A.**- In the principal rules, in rule 28A, for the words "Gauhati High Court" the words "High Court of Meghalaya" shall be substituted.

7. **Amendment of Schedule-A** – In the principal rules, the existing Schedule-A shall be substituted by the following new Schedule A-

**‘SCHEDULE-A’**

**{Rule 3, 4(2), 6(2) & (4) and 21(1) & (5)}**

**GRADE – I**

Sl. No.	Name & Posts	No. of Posts	Scale of Pay	Remarks
1.	District Judge/ Sessions Judge/ Additional District Judge /Additional Sessions Judge/Member, MACT/ Special Judge, NDPS/Special Judge (POCSO)	43	J-5	

**GRADE – II**

Sl. No.	Name & Posts	No. of Posts	Scale of Pay	Remarks
1.	Civil Judge / Chief Judicial Magistrate/ Assistant District & Sessions Judge	14	J-3	

**GRADE – III**

Sl. No.	Name & Posts	No. of Posts	Scale of Pay	Remarks
1.	Civil Judge (Junior Division) / Judicial Magistrate First Class/Munsiff	23	J-1	

8. **Amendment of Schedule-D.**- In the principal rules, in Schedule-D, in clause A, for the words “Gauhati High Court” the words “High Court of Meghalaya” shall be substituted.
9. **Amendment of Schedule- E.**- In the principal rules, in Schedule-E, in clause 2,
- (a) *in the first para, in sub-clause (i) for the words “Senior-cum-merit” the words “Strictly on merit” shall be substituted.*
- (b) *in the second para, in sub-clause (i) for the words “Merit-cum-seniority” the words “Strictly on merit” shall be substituted.*
- (c) *in the third para, in sub-clause (i) for the word “Merit” the words “Strictly on merit” shall be substituted.*
- (d) *in the fourth para, in sub-clause (i) for the word “Merit” the words “Strictly on merit” shall be substituted.*
10. **Amendment of Schedule-F.**- In the principal rules, for the existing Schedule-F the following shall be substituted, namely,-

**“SCHEDULE-F**

*[see sub-rule (1) of rule 11]*

For filling of vacancies in the cadre of **Grade-II** to be filled by promotion.

Sl.no.	Description	Date (By)
1	Number of vacancies to be notified by the High Court, Vacancies to be calculated including (a) Existing vacancies. (b) Estimated future vacancies that may arise within one year due to retirement. (c) Future vacancies that may arise due to promotion, death or otherwise, say ten per cent of the number of posts.	31 <sup>st</sup> March
2	Publication of list of eligible officers, (a) The list to be put up on the website, (b) Number of candidates to be considered should be thrice the number of vacancies.	15 <sup>th</sup> May
3	Receipt of judgments from the eligible officers	30 <sup>th</sup> May
4	Criteria for selection: (a) ACR for last five years (40%); (b) Evaluation of judgments furnished (40%); and (c) Performance in the oral interview (20%)	1 <sup>st</sup> to 16 <sup>th</sup> August
5	Declaration of final select list and communication to the appointing authority (a) Result to be put up on the website and also hung on the High Court Notice Board. (b) The select list be published in order of merit and should be double the number of vacancies notified. (To be valid till publication of the next select list).	15 <sup>th</sup> September
6	Issue of appointment letter by the competent authority for all existing vacant posts.	30 <sup>th</sup> September
7	Last date of joining	31 <sup>st</sup> October”

11. **Insertion of new Schedule-G.-** In the principal rules, after the existing Schedule-F the following new Schedule shall be inserted, namely,-

**“SCHEDULE-G**

*[see sub-rule (1a) of rule 11]*

For the appointment to the posts of **Grade-III** by direct recruitment.

Sl.no.	Description	Date (By)
1	Number of vacancies to be notified by the High Court, Vacancies to be calculated including (a) Existing vacancies. (b) Future vacancies that may arise within one year due to retirement. (c) Estimated future vacancies that may arise due to promotion, death or otherwise, say ten per cent of the number of posts.	15 <sup>th</sup> January
2	Advertisement inviting applications from eligible candidates.	1 <sup>st</sup> February

3	Last date for receipt of application	1 <sup>st</sup> March
4	Publication of list of eligible applicants, The list to be put up on the website and hung on the High Court Notice Board.	2 <sup>nd</sup> April
5	Despatch/Issue of admit cards to the eligible applicants.	2 <sup>nd</sup> to 30 <sup>th</sup> April
6	Preliminary written examination. Objective questions with multiple choice which can be scrutinised by the computer (OMR sheets)	15 <sup>th</sup> May
7	Declaration of result of written examination (a) Result to be put up on the website and also hung on the High Court Notice Board. (b) The number of candidates should be ten times the number of vacancies	15 <sup>th</sup> June
8	Final written examination. Subjective/Narrative	15 <sup>th</sup> July
9	Declaration of result of final written examination (a) Result to be put up on the website and also hung on the High Court Notice Board. (b) The number of candidates to be called for interview should be thrice the number of vacancies. (c) Dates of interviews and admit cards of the successful candidates may be put on the website which can be printed by the candidates and no separate intimation of the date of interview need be sent.	30 <sup>th</sup> August
10	Viva voce	1 <sup>st</sup> to 15 <sup>th</sup> October
11	Declaration of final select list and communication to the appointing authority (a) Result to be put up on the website and also hung on the (b) High Court Notice Board. (c) The select list be published in order of merit and should be double the number of vacancies notified. (To be valid till publication of subsequent select list).	1 <sup>st</sup> November
12	Issue of appointment letter by the competent authority for all existing vacant posts.	1 <sup>st</sup> December
13	Last date of joining	2 <sup>nd</sup> January of the following year.”

Sd/-  
(C.V.D. Diengdoh)  
Secretary to the Govt. of Meghalaya,  
Law Department.

Memo No. LJ(A) 23/85/Pt.II/94-A,

Dated Shillong, the 13<sup>th</sup> September 2023.

Copy to:-

1. The Accountant General (A&E), Meghalaya, Shillong.
2. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
3. The Registrar General, High Court of Meghalaya.
4. Finance (E) Department with reference to their letter No. FE.787/2022/29 dtd. 05.07.2023.
5. Personnel A.R. (A) Department with reference to their letter No. PER 2/2018/183 dtd. 30.03.2023.
6. Cabinet Affairs Department with reference to their I/D No. 63 dtd. 31.08.2023.
- ✓ 7. DEO Law (A) Department.
8. Guard file.

By order etc.,



Joint Secretary to the Govt. of Meghalaya,  
Law (A) Department.